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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1503/96

New Delhi, this 27th day of January, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastray, Member(A)

(V)

S.S.Rathore & 14 ors. as mentioned
in Memo of Parties to the OA
all working under Min. of Defence ... Applicants

(By Shri S.N.Bhardwaj, Advocate - 'not present)

versus

Union of India, through

1. Secretary
M/Defence, South Block, New Delhi
2. Director General, Ordnance Service
Master General of the Ordnance Branch
Army Hqrs., New Delhi-11
3. Officer-in-charge(Records)
Army Ordnance Corps,
Secunderabad, AP
4. Surinder Singh
96, Defence Apartment, Delhi-41.
5. Kishan Chand Chauhan
Village Jwalahevi Paschim Vihar
New Delhi .. Respondents

(None for the official respondents)

(By Smt. Meera Chhibber, for private respondents)

ORDER(oral)

Hon'ble Shri Justice Ashok Agarwal

By the present OA, applicants seek relief similar to the one which has been granted by the Central Administrative Tribunal, Allahabad Bench in OA No.919/91 and OA 921/91 decided on 15.10.93 and OA No.434/86 on 17.8.90. In our view the aforesaid prayer cannot be granted for more than one reason. The aforesaid orders passed by the Allahabad Bench have, for all practical purposes, been set aside by the Hon'ble Supreme Court on 2.11.95 in SLP No.6276/95. Moreover, this Tribunal vide its order dated 8.7.96 in OA 2317/95 filed by Mohinder Singh has decided the issue

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against the candidates who are similarly placed like the applicants in the present OA. In the circumstances, having regards to aforesaid orders, no relief can be granted in the present case. The present OA in the circumstances is dismissed. No costs.

Neft
(Ashok Agarwal)

Chairman

Shanta

(Smt. Shanta Shastray)
Member(A)

/gtv/